BEFORE
HON'BLE MR. JUSTICE S.R. SEN
MC(WPC) No. 485 of 2012 in
WP(C) No. 338 of 2012

20.02.2014

In the light of the Judgment & Order passed in WP(C) No. 338 of 2012, this instant Misc. case also stands disposed of.

JUDGE

V Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C) No. 21 of 2011

20.02.2014

The matter is adjourned on the request of Ms R Paul, the learned counsel for the petitioner on the ground that Mr. K Paul, the leading counsel is not well.

Mr. SP Mahanta, the learned counsel appearing for the Cantonment Board and Mr. R Debnath, the learned CGC are present.

List this matter after 2(two) weeks.

JUDGE

V Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C) No. 59 of 2013

20.02.2014

The matter is adjourned on the request of Ms R Paul, the learned counsel for the petitioner as well as Mr. P Dey, the learned counsel for the respondent.

List this matter after 3(three) weeks.

JUDGE

V Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C) No. 63 of 2013

20.02.2014

Heard Mr. K Sunar, the learned counsel for the petitioner.

As per the order dated 4.02.14, the respondent No. 1 has been directed to file affidavit within 14(fourteen) days but till now no affidavit has been placed before this Court.

Respondent No. 1 is granted further another 10(ten) days' time for filing of affidavit without fail.

Mr. K Baruah, the learned counsel for respondent No. 2 is present.

JUDGE

V Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C) No. 104 of 2013

20.02.2014

Heard Mr. A Khan, the learned counsel who submits that, he is yet to get the power from the respondents and prayed that the matter may be adjourned.

Mr. L Byrsat, the learned counsel is appearing for on behalf of Mr. P Nongbri, the learned counsel for the petitioner.

List this matter after 2(two) weeks.

JUDGE

V Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C) No. 195 of 2013

20.02.2014

List this matter on 26.02.13 as requested by Mr. R Debnath, the learned CGC on the ground that he is not fully prepared with the case today.

Mr. R Jha, the learned counsel for the petitioner is present.

JUDGE

V Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C) No. 199 of 2013

20.02.2014

Mr. AK Hazarika, the learned counsel for the petitioner is present.

Mrs. S Bhattacharjee, the learned counsel for the respondents submits that the matter is under consideration, so the matter may be fixed after 2(two) weeks to which the learned counsel for the petitioner has no objection.

List this matter after 2(two) weeks accordingly.

JUDGE

V Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C) No. 215 of 2013

20.02.2014

Heard Mr. A Khan, the learned counsel for the petitioner.

Mr. H Kharmih, the learned counsel is appearing for on behalf of the respondent Nos. 1-3.

Mrs. S Bhattacharjee, the learned counsel informed that Court that Mr. R Kar, the learned counsel for the respondent No. 4 has withdrawn himself from this instant case. In such a circumstances and for the ends of justice, fresh notice needs to be issued against the respondent No. 4 stating that Mr. R Kar, the learned counsel has withdrawn from this instant case and to engage a new counsel.

The petitioner's counsel is directed to take necessary steps to serve the notice upon the respondent No. 4 within 3(three) days.

List this matter after 3(three) weeks.

JUDGE

V Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C) No. 362 of 2012

20.02.2014

Heard Mr. P Dey, the learned counsel for the petitioner who submits that he intends to file rejoinder affidavit and sought 2(two) weeks' time.

I could not understand when pleadings is not complete, the matter has been placed in hearing column. Registry is directed to look into the matter seriously and to ensure that in future until pleadings is complete, no matter should be placed in hearing column.

Mr. H Kharmih, the learned counsel for respondent Nos. 1-6 and Mr. B Khyriem, the learned counsel for respondent No. 8 are present.

None appears for on behalf of respondent No. 7.

List this matter after 2(two) weeks for rejoinder affidavit and for further order.

JUDGE

V Lyndem